

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

RP.NO.(N) 14/95

in

OA.NO. 148/95

D.R.M., S.E.Railway, Nagpur & Ors. ... Applicants
V/S.

Jagan Vithoba Waghmare ... Respondent

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order By Circulation
(PER: P.P.Srivastava, Member (A))

Dated: 12-9-1995

We have gone through the review application. No new facts have been brought out by the applicant (who were respondents in the OA.) neither the review petition brings out any error apparent on the face of the record. The only point which has been brought out by the review petitioners is that the counsel was not available when the case was heard. This alone would not warrant a review of the judgement since no new facts have been brought out, neither the review petition brings out any error on the face of the record. The review petition is, therefore, dismissed in-remini.


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

Copy To:-

The Union of India & Ors.,
through the Divisional Personnel Officer,
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NAGPUR.

2. Mr. J.V. Waghmare,
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SECTION OFFICER.